IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-10/ND/2018

In the matter of:

Anjali Promoters & Developers (P) Ltd

.. PETITIONER

Vs.

Pace Enterprises (P) Ltd

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Vijay Kaundal, Advocate

For the Respondent/Corporate Debtor: Ms. Sayaree Basu Mallik, Advocate

: Ms. Surabhi Limaye, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and seeks some time to file reply.

In view of the said representation, 10 days time is granted to file reply by the Corporate Debtor and a copy of the same in advance to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 05 days thereafter.

List on 27.2.2018.

- Sol-(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit